

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
(IB)-264(PB)/2023  
New IA/3098/2024

**IN THE MATTER OF:**

Go Airlines (India) Limited

**....Applicant**

**SECTION**

U/s 10 IBC

**Order delivered on 12.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra,  
Mr. Shreyas Endupuganti, Ms. Karunya Lakshmi,  
Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3098/2024:-**

This is an application filed by the Resolution Professional under Section 12(2) and 60(5) of the IBC read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking further extension for completion of the CIRP process. Heard the submission made by Ld. Counsel on behalf of RP, who submitted that the CoC in its meeting held on 22.05.2024 passed a resolution with 100% voting and accorded their approval for moving an application for extension of the CIRP period for further 60 days. Ld. Counsel on behalf of RP submitted that in view of the order passed by the Hon'ble Delhi High Court dated 26.04.2024, the prospective Resolution Applicants, who had submitted Resolution Plan had sought some revision/clarification and for taking a final decision on the Resolution Plan

submitted by the Resolution Applicant, further extension is required. It may be noted that due to the facts mentioned in our earlier orders dated 23.11.2023, 13.02.2024 and 08.04.2024, CIRP periods were extended from time to time. The extension granted vide order dated 08.04.2024 was after the completion of 330 days period of CIRP. We may state that the timeline provided in the code is to be complied with letter and spirit. The Hon'ble Supreme Court time and again had highlighted the issue for adherence of timeline provided in the Code. However, in view of the judgment passed by the Hon'ble Delhi High Court and directions issued by them, there may be a change in the status of the assets of the Corporate Applicant. Keeping in view of the fact that some Resolution Plans are under consideration of the CoC, in the interest of justice, we grant further extension of 60 days w.e.f. 04.06.2024 for completion of CIRP process. Resolution Professional as well as CoC is directed to complete the CIRP process within the extended period. All the endeavors are to be made by the RP as well as CoC, so that the entire process be completed within the extended period. With these observations, the present application is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**